# <u>COURT - I</u>

### IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## IA NO. 468 OF 2017 IN DFR NO. 1874 OF 2017

## Dated: 22<sup>nd</sup> September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I.J. Kapoor, Technical Member Hon'ble Mr. Justice N.K. Patil, Judicial Member

#### In the matter of :

Madhya Pradesh Power Management Co. Ltd. Vs.				Appellant(s)
Central Electricity Regulatory Comn	nission	& Ors.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. G. Umap Mr. Aditya Si		
Counsel for the Respondent (s)	:	Mr. Vishrov M Mr. Janmali I Ms. Raveena	M	

### <u>ORDER</u>

#### IA NO. 468 OF 2017

### (Appln. for condonation of delay in filing the appeal)

There is 48 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Vishrov Mukherjee appears on behalf of Respondent No.2 and undertakes to file vakalatnama

within three weeks. Other Respondents, though served, are not represented.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>31.10.2017.</u>

(N.K. Patil) Judicial Member (I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/vt